

ITEM NO.1

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No. 234/2018

SHANTANU KUMAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH APPLN(S). FOR APPROPRIATE ORDERS/DIRECTIONS,
CLARIFICATION/DIRECTION, INTERVENTION/IMPLEADMENT)

Date : 13-11-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Prashant Bhushan, AOR
Mr. Govind Jee, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. Vikramjeet Banerji, ASG
Ms. Kiran Suri, Sr. Adv.
Mr. P.K. Dey, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Sachin Sharma, adv.
Mr. Arvind Kumar Sharma, AOR

For Applicant(s)

Mr. V. Giri, Sr. Adv.
Mr. Krishna Dev Jagarlamudi, Adv.

IA 41028/2018

Mr. Usman Khan, Adv.
Mr. Haris Beeran, Adv.
Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following
O R D E R

The C.B.I. shall submit a final report to this Court within a period of four weeks on all issues referred to it. They shall also keep the Case Diary ready in Court for perusal, if necessary, on the next date of hearing.

List on 13.12.2018.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar